

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA-419 of 2014**  
**in Appeal No. 155 of 2013**

**Dated : 17<sup>th</sup> November, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**The Indian Hotels Co. Ltd & Anr. ... Appellant(s)**

**Versus**

**Maharashtra Electricity  
Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. Sitesh Mukherjee  
Mr. Jafar Alam  
Mr. Kawaljit Bhatia

Counsel for the Respondent(s) : Mr. Harinder Toor  
Mr. Ganesh Kamath  
Mr. R. Dubal  
Mr. R.D. Patsute

**ORDER**

**IA-419 of 2014**

As rightly objected to by the learned Counsel for the Respondent/Appellant, Shri Sitesh Mukherjee, we feel that this Application is not maintainable, especially when the Respondent-2 had already lodged an Appeal against our Judgment in the Hon'ble Supreme Court.

Accordingly, this Application is dismissed.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**